CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 538/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Bhadla Ramgarh Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Bhadla Ramgarh Power Transmission Limited (BRPTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 539/TL/2026

Subject : Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bhadla Ramgarh Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Bhadla Ramgarh Power Transmission Limited (BRPTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **6.10.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashish Agrawal, BRPTL
Shri Ritam Biswas, RECPDCL
Shri Shashank Singh, RECPDCL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the adoption of transmission charges discovered pursuant to the tariff-based competitive bidding process in respect of the "Augmentation at Bhadla-III, Ramgarh PS and Kanpur (PG)" ('the Project') and the grant of a transmission licence to establish the Project. The representative further submitted that there has been a change in the name of the Petitioner Company and an additional affidavit has been filed placing on record the supporting documents in this regard.

2. Considering the submissions made by the representative of the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents, including all the impleaded Respondents.

(b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

(c) In Petition No. 538/AT/2026, the Bid Proceed Coordinator, RECPDCL, to furnish complete information as sought vide letter dated 29.9.2026 on an affidavit within two weeks.

3. The Petitions will be listed for hearing on **19.11.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)